

(b) Yes, Sir.

(c) to (e). In two cases, the SDM's enquiry report exonerated the police personnel from any responsibility for the deaths. Criminal cases were registered against 15 policemen in 3 cases. In one case, the S.D.M. did not attribute the fatal injuries to the police and recommended further enquiry. In the remaining case, the S.D.M. has not submitted his inquest report.

(f) Instructions have been reiterated that persons in custody shall be treated in accordance with the law and that resort to coercive methods shall not be made. Strict action including criminal prosecution, is taken whenever any police official is found indulging in torture or held responsible for a custodial death.

Special inputs have been introduced in the 'induction' and 'in service' training programmes to sensitize police officers about using scientific methods for investigation.

Interrogation rooms are being relocated to make them more visible and be close to the reporting rooms so as to minimise scope for violation of these instructions.

Demands of Kerosene Oil Dealers

1630. PROF. RASA SINGH RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:-

(a) the total quantity of kerosene oil required in the country and the measures taken for its supply;

(b) the total number of kerosene oil distributors in the country and the rate of commission being paid to them for distribution of kerosene oil;

(c) whether the kerosene oil distributors have submitted a charter of demands to the

Government to increase their commission and also threatened to go on strike; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA): (a) The consumption of kerosene in the country in 1992-93 was 8.45 million MT. The requirement of kerosene is met substantially through imports.

(b) As on 1.4.1993, there were 6014 kerosene dealers in the country. The present rate of commission for wholesalers is Rs.30.30 per kl.

(c) and (d). The Ministry has received a charter of demands but no strike notice has been received.

Irrigation CE Land

1631. SHRI ARJUN SINGH YADAV:
SHRI UDAY PRATAP SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some area of agricultural land of tribals is being irrigated through Government resources in Uttar Pradesh?

(b) if so, the details of irrigated land through ponds, tubewells, open wells and drip irrigation; and

(c) the ratio between the total irrigated land and irrigated land of tribals in the state?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The Ministry of Water Resources collects and maintains only the sourcewise and projectwise details of Irriga-

tion Potential created on yearly basis. The details pertaining to irrigated land of tribals is not maintained. However, according to the latest Land Use Statistics published by

the directorate of Economics and Statistics, Ministry of Agriculture, the net area irrigated sourcewise in Uttar Pradesh during 1989-90 is as under:

(In Thousands Hectares)

Net Area Irrigated in Uttar Pradesh from

| Year | Canals | | | Tanks | Wells | | Other sources | Total |
|---------|--------|---------|-------|-------|-----------|-------------|---------------|-------|
| | Govt | Private | Total | | Tubewells | Other wells | | |
| 1989-90 | 3177 | - | 3177 | 126 | 6280 | 433 | 316 | 10332 |

Irrigation Projects of Bihar

1632. SHRI CHHEDI PASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a number of medium and major irrigation projects in Bihar are being delayed resulting in cost association;

(b) if so, the details thereof and the reasons thereof;

(c) whether there is any proposal to provide special assistance during the Eighth Five Year Plan for their early completion; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K THUNGON): (a) and (b) . Major irrigation projects are generally scheduled for completion within a period of 10-15 years and medium irrigation projects are scheduled for completion within a period of 5 years. On this basis, 11 major irrigation projects taken up by the State Government prior to 1978-

79 and 13 medium -I irrigation projects taken up prior to VII Plan are considered to be behind schedule. Their estimated cost has gone from initial estimated cost of Rs.847.56 crores to Rs.4939.38 crores as per revised cost. The main reasons for cost escalation are rise in prices during construction and inadequate annual cash flow commensurate with predetermined construction schedule for various projects due to resource crunch.

(c) and (d). The Planning Commission has allocated Rs.1927.17 crores to major and medium irrigation sector in Bihar during the VIII Plan. The proposal to provide special assistance to nationally important irrigation projects has not been included in VIII Plan. The strategy for VIII Plan lays emphasis on completion of on-going irrigation projects. The State is required to follow rigorously the projectwise outlays earmarked by the Planning Commission to ensure their timely completion.

Persons Arrested for Booth -Capturing in Madhya Pradesh

1633. SHRI BARE LAL JATAV: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred